

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-532(PB)/2017
with CA-612(PB)/2018

IN THE MATTER OF:

Punjab National Bank

.....Petitioner

v.

Haridwar Iron & Ispat Rolling Ltd.

.....Respondent

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 19.07.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant : -
For the Respondent : -

ORDER

CA-612(PB)/2018

Progress report filed by the RP in respect of the corporate debtor is taken on record which include the notices for the first meeting of CoC, attendance sheets, copy of the minutes of first meeting of CoC. A Copy of voting share and resolution passed in the first meeting of CoC and letter of confirmation of the IRP to act as resolution professional.

The report is taken on record subject to just all exceptions. The office is directed to maintain the record and same be placed at the time of final hearing.

The application stands disposed of.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)